

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 06.01.2014

OA No. 843/2013 with MA No. 451/2013

Mr. P.N. Jatti, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to decide the representation of the applicant dated 10.01.2013 (Annexure A/1) as per the orders of the Karnataka High Court and to provide service to the applicant as the applicant is eligible by all means for service as per the directions of the Railways.

2. Learned counsel for the applicant submitted at the bar that the respondents may be directed to decide the said representation of the applicant within the stipulated period by way of passing a reasoned and speaking order.
3. In view of the above submissions and in the interest of justice, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation of the applicant by way of passing a reasoned and speaking order.
4. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 10.01.2013 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.
5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.
6. With these observations, the Original Application as well as Misc. Application are disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat